

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.10  
I.A No. 133/2023  
in  
C.P. (IB) No.120/BB/2022**

**IN THE MATTER OF:**

Tata Capital Financial Services Ltd,	...	Petitioners
Vs		
Mr.Prashanth Banampally Hedge & ant.	...	Respondent

**Order under Section 95 of I & B Code, 2016**

**Order delivered on 16.07.2024**

**CORAM:**

**SHRI K. BISWAL  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Financial Creditor:      Appeared

**ORDER**

1. Heard the Ld. Counsel for the Financial Creditor.
2. The Ld. Counsel for the Financial Creditor seeks time to file rejoinder. One week time is granted to file the same duly serving the copy on the otherside.
3. List the case on **06.08.2024**.

**Sd/-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**Sd/-  
(K. BISWAL)  
MEMBER (JUDICIAL)**